



2026:AHC:23980

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1639 of 2026

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nandini Pandey, Satya Prakash
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Satya Prakash, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The present writ petition has been preferred seeking the following reliefs:-

"(i) Issue a writ, order or direction in the nature of certiorari quashing the appointment of the respondent no.5 on the post of Panchayat Sahayak, Village Barat Bhoj, Block Amria, District-Pilibhit.

(ii) Issue any other writ the nature of mandamus to directing respondents authority to consider the Selection of the petitioner on the post of Panchayat Sahayak in Village Barat Bhoj, Block Amria, District-Pilibhit.

(iii) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper in the circumstances of the case.

(iv) Award the cost of the petition in favour of the petitioner."

3. A preliminary objection has been raised regarding the maintainability of the writ petition on the ground that the writ petitioner has himself stated in paragraph-5 that he is a resident of village Barat Bhoj Block Amaria, District-Pilibhit. Thus the writ petitioner has no locus standi.

4. Learned Standing Counsel that in case, the appointment of the respondent no.5 is illegal and not as per rule, then the authority shall conduct an investigation and pass an order in that regard.

5. Accordingly, interference is declined. The writ petition stands **disposed of** leaving it open for the respondents to conduct investigation and pass an

order strictly in accordance with law.

February 4, 2026
N.S.Rathour

(Vikas Budhwar,J.)